

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-1457(PB)/2019

IN THE MATTER OF:

Sahil Holdings Pvt. Ltd.

.... Applicant/petitioner

v.

Saluja Construction Co. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 25.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. N.P.S. Chawla, Mr. Kaustubh Prakash, Advs.
& Mr. Pranshu Goel, CA

For the Respondent

ORDER

Ld. Counsel for the parties have made a joint statement that there is a possibility of reaching an amicable settlement within the next 2-3 days. We make it clear that if settlement is to take place then it must be done before the next date of hearing and no further adjournment for that purpose shall be granted.

List on 29.07.2019.



(M.M. KUMAR)
PRESIDENT



(S.K MOHAPATRA)
MEMBER (TECHNICAL)